

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1493 of 2019

IN THE MATTER OF:

Bihar State Construction Corporation Ltd.

Employee Union

...Appellant

Versus

Bihar State Construction Corporation Ltd.

...Respondent

Present:

For Appellant: Mr. Niladree Chatterjee, Advocate.

For Respondent:

O R D E R

04.02.2020 At request of Mr. Niladree Chatterjee, the Learned counsel representing the Learned counsel on record for the Appellant, the matter is adjourned to **7th February, 2020** for 'Arguments', if the Appellant is not ready on the next hearing date for addressing 'Arguments' the earlier order dated 19th December, 2019 passed by this Tribunal in regard to the 'Non-constitution' of 'Committee of Creditors', if not already done will stand vacated.

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)